

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**(Criminal Miscellaneous Jurisdiction)**

**A.B.A. No. 4008 of 2019**

Ramesh Tanti

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..... Petitioner

**Versus**

The State of Jharkhand

.....Opposite Party

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**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**

**Through:- Video Conferencing**

For the Petitioner

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: Mr. Pravin Kumar, Advocate

For the State

: Mr. Jitendra Pandey, A.P.P.  
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**06/Dated: 11/09/2020**

When the matter is taken up, learned counsel for the petitioner, Mr. Pravin Kumar has submitted that order dated 02.08.2019 passed by this Court has not been complied by learned counsel for the State.

Upon which learned counsel for the State, Mr. Jitendra Pandey has submitted that he has been newly appointed as Additional Public Prosecutor, as such, four weeks time may be granted so as to file the compliance report.

Considering the same, list this case after four weeks.

Let the name of Mr. Jitendra Pandey, Additional Public Prosecutor be reflected in the cause-list in place of Mrs. Laxmi Murmu, Additional Public Prosecutor.

It is made clear that, if no response is filed even after four weeks, this Court may seek attention of Chief Secretary of the State of Jharkhand.

**(Kailash Prasad Deo, J.)**